

DIVISION BENCH  
COURT - I

**O-210**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(CAA)/12(KB)2023  
IN  
C.A.(CAA)/159(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

IN THE MATTER OF	MANOJ MERCANTILE CREDIT PVT LTD
UNDER SECTION	SEC. 230-232 - SECOND MOTION

**Appearances (via video conferencing/physically)**

Mr. Joy Saha. Sr. Adv. : For Petitioner Companies  
Mr. Mayukh Roy, Adv.

Mr. Alok Tandon, JD : For RD(ER), MCA

**ORDER**

1. Ld. Sr. Counsel/Counsel for the petitioner companies present. Mr. Alok Tandon, JD for the Office of RD, MCA present.
2. When this petition was taken up for consideration, Mr. Alok Tandon, JD appearing from the Office of RD states that the Office of RD has no objection if this scheme is allowed. This statement is taken on record.
3. Heard. **Reserved for orders.**

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**